

HIGH COURT AT BOMBAY

NOTICE

No.: /RJ-1/Regular/421/2023 **Date: 09/10/2023**

It is hereby informed to all the stake holders that now each and every Court of the High Court of Bombay including its Benches can be accessed virtually by the stake holders, unless directed otherwise, in the cases listed before the Courts, for attending or participating in hearing virtually through hybrid video conferencing facility.

The static links to attend the court hearing virtually can be accessed on the [official website of the Bombay High Court](#) for participating/attending Hybrid Hearing through video conferencing through “Virtual hearing” caption as shown below



All the advocates, parties-in-person and litigants are requested to disclose their identity to respective Court officials and wait patiently to get admitted for attending hearing virtually. This facility is provided with immediate effect.

Sd/-
(H. M. Bhosale)
Registrar (Judicial - I)

HIGH COURT AT BOMBAY

NOTICE

No.: /RJ-1/Regular/420/2023 Date: 09/10/2023

It is hereby informed to all the officers and employees of the High Court of Bombay (Appellate side) that now each and every Court of the High Court of Bombay including its Benches and High Court of Bombay at Goa can be accessed virtually by the stake holders, **unless directed otherwise**, in the cases listed before the Courts, for attending or participating in hearing virtually through hybrid video conferencing facility.

The static links to attend the court hearing virtually can be accessed on the official website of the Bombay High Court for participating/attending Hybrid Hearing through video conferencing through “**Virtual hearing**” caption as shown below:



Advocates, parties-in-person, litigants and other concerned persons desirous to adopt mode of virtual hearing may request access through video conferencing to the respective Sheristadars or clerks assisting Sheristadars in respective Courts. Therefore, it is directed to Sheristadars or clerks assisting Sheristadars to permit entry to such Advocates, parties-in-persons, litigants and other concerned only after

confirming their such identity and relevance to the cases listed before the Court, when such case is about to be heard or as may deem fit, unless otherwise directed by the concerned Court. The Sheristadar or clerk assisting Sheristadar may discontinue such access to the stakeholder when hearing of the case concerned is complete. Each Court Sheristadar / Clerk assisting Sheristadar will be provided with username and password to gain access for permitting users to attend virtual hearings.

Sd/-
(H. M. Bhosale)
Registrar (Judicial - I)